S.O. 464(E).—In exercise of the powers conferred by sub-section (1) and (2) of section 9 of the Wakf Act, 1995 (43 of 1995), the Central Government hereby establishes with effect from the 26th day of June, 1997, a council to be called the Central Wakf Council consisting of the following Chairperson and members, namely:—

1. Union Minister in charge of Wakf Appointed under sub-clause (i) of clause (b) of sub-section (2) of section 9.

2. Maulana Asad Madani, President, Jamaitul Ulema, Hind, Head Office Delhi, 1, Bahadur Shah Zafar Marg, New Delhi—110 002.

3. Maulana S. Nizamuddin, General Secretary, All India Muslim Personal Law Board, Phulwarisharif, Patna.

4. Shri Zahedulla Meccai, 49, Khazi Street, Basavanagudi, Bangalore-560 004. (Representative of All-Ameen Education Society, Bangalore) Appointed under sub-clause (ii) of clause (b) of sub-section (2) of section 9.


6. Dr. (Mrs.) Najma Heptullah, Deputy Chairperson, Rajya Sabha, 4, Akbar Road, New Delhi-110 011.

7. Shri K. M. Alaudeen, President, Pandur Muslim Jamath, 4, Lal Bahadur Shastri Street, Ilayangudi PMT District, Tamilnadu.

8. Shri K. Momin Kutty Haji (alia Bava Haji) Former speaker, Kerala Legislative Assembly, "Darussalam" Ezhoor, Tirur-676 101 (Kerala) Appointed under sub-clause (iii) of clause (b) of sub-section (2) of section 9.

9. Shri M. A. A. Fatmi, Member of Parliament, 14, Windsor Place, New Delhi.

10. Shri Munnavar Hassan, Member of Parliament.
40, Rouse Avenue, New Delhi-110 011.
Town Kairana,
Distt. Muzaffarnagar (Uttar Pradesh).

(11) Shri C. M. Ibrahim,
Union Minister for Civil Aviation,
22-A, Akbar Road,
New Delhi-110 011.
Appointed under sub-clause (iv) of clause (b) of sub-section (2) of section 9.

(12) Chairman,
Andhra Pradesh Wakf Board,
Razak Manzil,
Opposite Public Gardens,
Nampally, Hyderabad-500 001.

(13) Chairman,
West Bengal Board of Wakfs,
6/2, Madan Street,
Calcutta-700 072.

(14) Chairman,
Bihar State Shia Wakf Board,
“Abedin House”
Fraser Road,
Patna-800 001.
Appointed under sub-clause (v) of clause (b) of sub-section (2) of section 9.

(15) Justice V. Khalid,
Former Judge, Supreme Court,
158, Secretariat Colony,
Chennai-600 010.

(16) Justice A. S. Qureshi,
Former Judge,
High Court of Gujarat at Ahmedabad,
C/1, Tagore Park, Paldi,
Ahmedabad-380 009.
Appointed under sub-clause (vi) of clause (b) of sub-section (2) of section 9.

(17) Shri Salman Khurshid, Ex-MP,
Advocate, Supreme Court of India,
Gulmohar Avenue
Near T.T.I. College,
Jamia Nagar,
New Delhi-110 025.
Appointed under sub-clause (vii) of clause (b) of sub-section (2) of section 9.

(18) Hakeem Abdul Hameed,
Wakf Mutawalli, Hamdard (Wakf),
Hamdard Nagar,
New Delhi-110 062.
Appointed under sub-clause (viii) of clause (b) of sub-section (2) of Section 9.

(19) Professor Akhtarul Wasey,
Professor & Head of the Department,
Department of Islamic Studies,
Jamia Millia Islamia,
New Delhi-110 025.
(20) Shri Ghulam Abdul Qadir Alvi,  
Sajjada Nasheen Khanqe Faizur Rasool,  
Baraon shareef,  
Distt. Siddarth Nagar-272 153 (Uttar Pradesh).

(21) Maulana Abdul Razzak,  
Amir-e-Shariat & Sadar Jamiatul Ulema,  
Tarjume Wali Masjid, Motia Park,  
Bhopal-462 001.

[File No. 8(5)/96-Wakf]  
DR. M. S. AHMED, Jt. Secy.